

[Sh. Chhedi Paswan]

country installed capacity of electricity generation increased from 1360 Megawatt to 64,500 Megawatt. In this way annual growth rate has approximately been 9.5% Per capita electricity consumption in the country increased from 15 Kilowatt hour 220 kilowatt hour. But in Bihar the growth of electricity generation has comparatively been very slow, In 1974, in the state capacity of electric generation was 150 Megawatt which during 40 years increased only upto 1450 Megawatt. in this way annual growth rate of electricity generation could reach to 5.4%, while during this period national average percentage is 9.5%. Similarly, in per capita consumption too, Bihar is far behind the other states of the country. Per capita consumption of the State is approximately 104 Kilowatt hour, while national average consumption is approximately 220 kilowatt hour. North Bihar is the most backward from availability of energy and from per capita consumption point of view. Per capita average consumption of North Bihar is only 18 kilowatt hour. It is clear from above dates that the availability of basic means of industrial development has been very low in the state.

Potential of Hydro-electrical energy of the state has been estimated approximately 538 Megawatt. Contrary to it only 17% of Hydro-electricity generation capacity could be developed. Despite the availability of coal in 104 kilowatt hour, while national average consumption is approximately abundance in the state, there has not been adequate development in regard to installation of Super Thermal Power.

It is necessary for all round development of the state that its electricity generation capacity is be increased from 1450 Megawatt to 2000 Megawatt. Alongwith this availability of energy from sector should be increased up to 850 Megawatt.

(vi) **Need to review the proposed fiscal measures of Government Freezing/Impounding of Dearness Allowance etc.**

[English]

SHRI AJOY MUKHOPADHYAY (Kishanagar): It is learnt that some of the fiscal measures being contemplated by Government also include imposition of freezing of the Central Dearness Allowance and as a step towards that there is a move to impound future instalments of DA for the next two years.

If Government proceeds with this move of freezing or impounding of DA, it will be extended to State Government employees as well and subsequently to the entire working class belonging to both public and private sectors.

The contemplated measures also include steep hike in diesel and fertilizer prices, squeezing the public distribution system by excluding the so called better-offs from its purview, further disinvestment from public sector equity etc. The aforesaid measures, if implemented, would severely jeopardise the interests of the employees and workers, the cultivators and the general people of the country.

In the greater interest of the working force of the country, I would, therefore, urge upon the Government to abandon the proposed measures immediately.

(vii) **Need to Generate Employment Opportunities in Haryana**

SHRI JANGBIR SINGH (Bhiwani): Haryana is an agriculture-based State and the farmers are having very small holdings and it has become very difficult for them to make both ends meet. The labourers and educated youth are also facing great difficul-

ties in earning their livelihood. Lakhs of educated and uneducated unemployed youth are in search of jobs. I would like to request the Central Government to provide at least one job to each family. Moreover, I would also request that agencies like gas (LPG), Maruti cars, scooters, etc. may also be given to the unemployed youth so that they can maintain their families.

(viii) Need to Review the Decision Regarding Transfer of Teen Bigha to Bangladesh

SHRI ANNA JOSHI(Pune): The process of "Teen Bigha" track being leased out to Bangladesh has been underway. Teen Bigha is a place in India which connects a place called Kuchlibari inhabited by 50,000 Indians with the rest of India. Keeping with the term of Indira-Mujeeb agreement of 1974, Teen Bigha is being leased out perpetually. It is beyond any reason as to why our own land should be leased out. Better course would be to give transit right to Bangladeshis of Dahagram and Angarpeta through Teen Bigha, but keeping India's sovereignty intact.

I urge upon the Government to make proper amends to Indira-Mujeeb Agreement and keep the Indian title safe.

14.55 hrs.

SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) AMENDMENT BILL

[English]

MR. DEPUTY SPEAKER: We shall now take up further consideration of the motion on Sick Industrial Companies (Special Provision) Amendment Bill moved on 2nd Dec. 1991. Now, the hon. Finance Minister will be giving the reply.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, we have given our names. We would also like to speak on this subject.

MR. DEPUTY SPEAKER: The time allotted for this discussion was two hours. We have already taken four hours and fourteen minutes, that is double the time allotted for this discussion.

SHRI PIUS TIRKEY (Alipurduar): We have also given our names. The small groups have not been given any chance on this subject. You have to give some time for the small groups also. You may give us two or three minutes each. No member from the RSP has spoken on this subject.

SHRI ANNA JOSHI (Pune): You give us at least five minutes.

SHRI SRIBALLAV PANIGRAHI: Many units in our area are going to be closed.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): No unit is going to be closed.

SHRI PIUS TIRKEY: You give me two minutes. Sir, injustice is being done to the small parties.

SHRI A. CHARLESS (Trivandrum): I have also given my name.

MR. DEPUTY SPEAKER: It was decided yesterday by the Minister of Parliamentary Affairs that the discussion will complete and the reply will be given by the hon. Minister of Finance today.

SHRI PIUS TIRKEY: Sir, the Minister should agree with us.

MR. DEPUTY SPEAKER: Can you wait for some time?